

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1921
ANSWERED ON:06.12.2005
FIRE- CRACKERS LICENSEES
Paswan Shri Virchandra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the guidelines are being strictly followed prior to the issue of fire-crackers license;
- (b) if so, the details with regard to the guidelines alongwith measures taken by the Government to ensure that fire-crackers licensees do not violate the laid down guidelines;
- (c) whether some fire-crackers licensees have been found violating laid down guidelines activities;
- (d) if so, whether Crime Branch of Delhi Police has carried out any inspection in this regard;
- (e) if so, the details thereof; and
- (f) the action taken by the Government against such licensees?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) & (b): Delhi Police issues detailed instructions from time to time regarding eligibility for grant of licences for manufacture, sale and use of crackers including selection of sites; safety measures to be adopted by the licencees; compliance of the directions issued by the High Court of Delhi; and noise standard for firecrackers etc. Delhi Police tries to ensure that the provisions of Explosive Rules are followed strictly.

(c) to (f): Yes Sir. During the year 2005 (upto 15th October), Delhi Police has registered 21 cases against licence holders of firecrackers for violating the guidelines. Out of these cases, one person has been convicted in one case, one case is pending trail in the Court and Delhi Police is in the process of conducting investigation in remaining 19 cases. No inspection of firecrackers licensees has been carried out by the Crime Branch of Delhi Police.